

Free Port at Great Nicobar

1848. SHRI MANORANJAN BHAKTA: Will the Minister of COMMERCE, CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) whether Government are aware about the voluminous reports regarding construction of a free port at Great Nicobar in the Union Territory of Andaman and Nicobar Islands; and

(b) if so, the decision of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI ARIF BEG): (a) No, Sir.

(b) Does not arise.

बिड़ला, टाटा तथा गोइन्का घरानों पर कर की बकाया राशि

1849. श्री विनायक प्रसाद यादव : क्या वित्त मंत्री विभिन्न एकाधिकार घरानों के पूंजी निवेश तथा कर की बकाया राशि के बारे में 31 मार्च, 1978 के अतारंकित प्रश्न संख्या 5078 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या बिड़ला, टाटा तथा गोइन्का घरानों के 105 उपक्रमों पर आयकर, उत्पादन शुल्क तथा सीमा शुल्क की बकाया राशि के संबंध में तथा उस संबंध में की गई कार्यवाही के बारे में जानकारी एकत्र कर ली गई है ; और

(ख) क्या सरकार इस संबंध में बकाया राशि का ब्यौरा तथा सरकार द्वारा इस राशि को बसूल करने के लिए की गयी कार्यवाही को हमारे सामने एक विवरण सभा पटल पर रखेगी ?

वित्त मंत्रालय में राज्य मंत्री (श्री सतीश प्रसन्न) : (क) आयकर और सीमा-शुल्क की बकाया के संबंध में सूचना एकल की जा रही है और सदन पटल पर रख दी जायगी ।

(ख) केन्द्रीय उत्पादन शुल्क की बकाया रकम का ब्यौरा इस प्रकार है :—

	रुपये
1- टाटा	6,78,81,104
2- बिड़ला	2,93,82,729
3- गोइन्का	6,18,426

इन बकाया रकमों को बसूल करने के लिए की गई कार्यवाही के संबंध में यह उल्लेखनीय है कि ये मामले विवादास्पद कर निर्धारणों से संबंधित हैं और विभिन्न प्रपीलीय/पुनरीक्षण प्राधिकारियों के पास तथा न्यायालयों में विचाराधीन हैं । इन मामलों में रकमों को बसूल करने के लिए कार्यवाही, संबंधित प्राधिकारियों द्वारा इन मामलों को अंतिम रूप दे दिए जाने के बाद ही, की जा सकती है ।

Promotion for the post of Superintendent in Customs and Central Excise Department

1850. SHRI BHUSAHEB THORAT: Will the Minister of FINANCE be pleased to state:

(a) what is the zone of consideration for promotion fixed for the post of Superintendent from the post of

Inspector in Customs and Central Excise Department;

(b) does it affect the intake of the SC/ST employees; and

(c) if so, steps being taken by Government to remove this difficulty?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): (a) It is presumed that the reference is to Inspectors in the Central Excise Department. The zone of consideration for their promotion as Superintendent Group 'B' normally covers officers in the order of seniority upto three times the number of actual and anticipated vacancies, but in respect of Scheduled Caste and Scheduled Tribe officers, it covers five times this number.

(b) and (c). It does not appear to affect adversely the intake of employees belonging to the Scheduled Castes and Scheduled Tribes. However, the Parliamentary Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Sixth Lok Sabha) had in its 23rd Report recommended extension of the zone of consideration so as to include all eligible Scheduled Caste and Scheduled Tribe candidates, subject to the condition that they had the requisite qualifying service for promotion prescribed under the Rules. This recommendation is under examination in consultation with the concerned Department.

Foreign Expert team favours Calcutta for overhauling of I. A. Airframes

1851. SHRI K. N. DASGUPTA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) is it a fact that in the recent past two foreign expert teams one from the General Electric Co. the other from Rolls Royce Co. were brought to India to examine the suitability of places in respect of engineering facilities and workmanship for providing additional workload resulting from the I.A.'s decision to make its own arrangements for overhaul of Boeing 737 engines and airbuses;

(b) have both the teams after visiting all the bases submitted their reports in favour of Calcutta; and

(c) is it a fact that another foreign experts team P.&W. has been brought to India for the same purpose and Calcutta has been excluded from their programme?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) Yes, Sir. A team from General Electric Company examined the possibility of setting up module restoration shop for CF6-50C engines fitted on the Airbus aircraft. The team from Rolls Royce Company covered a proposal for setting up overhaul facilities for Spey engines fitted on BAC-111/F-28 aircraft. However, Indian Airlines has not yet taken any decision for setting up its own jet engine overhaul facility.